

ITEM NO.53

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 72519/2021 - EXEMPTION FROM FILING O.T., IA No. 147530/2021 - EXEMPTION FROM FILING O.T., IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 14-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Aadil Singh Boparai, Adv.
Ms. Srishti Khanna, Adv.
Mr. Arpit Shukla, AOR

Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Shariq Ahmed, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Praveen Gaur, Adv.
Mr. Sunil Kumar Verma, AOR

For Respondent(s)

Mr. Vinod Diwakar, AAG, U.P.
Mr. Shashank Shekhar Singh, AOR
Mr. B.N. Dubey, Adv.
Mr. Payal Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 17.10.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)